

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**CORAM**

**Hon'ble Mr. Justice V.S. Sirpurkar**  
**Chairman**

**Hon'ble Mr. Rahul Sarin**  
**Member**

**Hon'ble Mrs. Pravin Tripathi**  
**Member**

**APPEAL No. 09/2013**  
**(with IA No.17 & 18 of 2013)**

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order No.25/2012-13 dated 29.10.2012 passed by the Airports Economic Regulatory Authority of India)

**In the matter of :**

**M/s. Shell MRPL Aviation Fuels & Services Pvt. Ltd.** **...Appellant**  
**V/s.**

**AERA & Anr. (Indian Oil Skytanking Ltd.)** **.... Respondents**

**APPEAL No. 10/2013**  
**(with IA No.19 & 20 of 2013)**

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order No.26/2012-13 dated 29.10.2012 passed by the Airports Economic Regulatory Authority of India)

**In the matter of :**

**M/s. Shell MRPL Aviation Fuels & Services Pvt. Ltd.** **...Appellant**  
**V/s.**

**AERA & Anr. (Bharat Star Services Pvt. Ltd.)** **.... Respondents**

**Appearances :** Mr. Divjyot Singh with Mr. Gurpreet Singh, Advocates for the Appellant.  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem & Ms. Aditi Gupta, Advocates for AERA

**ORDER**  
**12<sup>th</sup> July, 2013**

The Learned Counsel for the Appellant wants to file a better affidavit explaining the day-to-day delay. Permitted.

List these matters on 23<sup>rd</sup> August, 2013.

**( Justice V.S. Sirpurkar )**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**( Pravin Tripathi )**  
**Member**